

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.108  
**C.P.(IB)/169(AHM)2022**  
With  
ITEM No.109- IA/365(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Almondz Global Infra-Consultant Ltd  
V/s  
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on: 13/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Anuj Kumar, Adv.  
For the Respondent : Ms. Pragati Bansal, Proxy Adv.

**ORDER**

Ld. Counsel Mr. Anuj Kumar appears for the applicant.

Ld. Proxy Counsel Ms. Pragati Bansal appears on behalf of the Ld. Sr. Counsel Mr. Navin Pahwa.

Ld. Counsel for the respondent submitted that reply was filed in terms of order dated 17.07.2023. Rejoinder of the same has also been stated to be filed by the Ld. Counsel for the applicant, which is confirmed by the Ld. Counsel for the respondent. However, hard copy is yet not been filed, to which Ld. Counsel for the applicant undertook to file the same within seven days from the date of the order.

In view of the above, IA 365 of 2022 filed by the respondent is disposed off accordingly.

Pleadings are complete. Meanwhile, both the parties are directed to file synopsis not more than two pages.

Re-list on 13.10.2023.

-SD-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**